

Bench No. I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.199/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th July, 2017, 10.30 A.M

Name of the Company		Baid Distributors Pvt.Ltd. -Versus- Coastal Projects Limited	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	<i>Vijay Singh</i>	<i>applicant</i>	<i>Vijay Singh</i> 24.7.2017
2.	ABHISHEK JAIN	<i>Applicant</i>	<i>Abhishek Jain</i> 24/7/17,

ORDER

Ld. Counsels for the operational creditor are present.

He has filed supplementary affidavit annexing the notice served on the corporate debtor along with the consent form of IRP.

This petition has been filed under Section 9 of the IBC, 2016. As per directions issued by the Hon'ble NCLAT in the case of **Innovative Industries Ltd. -vs- ICICI Bank**, notice is necessary to be issued on the corporate debtor and opportunity of hearing to be given to the opposite party. Therefore, Registry is directed to issue notice through

E-mail and Speed Post on the corporate debtor intimating them the next date of hearing. Operational creditor may file detail E-mail address, so that notice may also be served through E-mail on the corporate debtor.

Petitioner may also take a copy of notice from the Registry to serve the same on the corporate debtor. Petitioner is directed to file affidavit of service within 3 days.

List the matter on 03/08/2017 for admission.

Sd.
(Vijai Pratap Singh)
Member (J)